

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 1
(IB)-441/ND/2020

Under Section: 9 of IBC.

In the matter of:

| | | |
|---------------------------------------|-----|-------------------|
| Anil Kumar | ... | Applicant |
| Vs | | |
| G.K Dairy And Milk Products Pvt. Ltd. | ... | Respondent |

Order delivered on 07.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

| | |
|--------------------|-------------------------------------|
| For the Applicant | : Mr. Gurmeet, Mr. Sunil Wali, Adv. |
| For the Respondent | : |

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 27.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH